(2021) 10 SEBI CK 0038

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 958, 959 Of 2021, Appeal No. 625 Of 2021

Sankool Shah APPELLANT

Vs

BSE Limited RESPONDENT

Date of Decision : 05-10-2021

Acts Referred:

Citation : (2021) 10 SEBI CK 0038

Hon'ble Judges : Tarun Agarwala, Presiding Officer;M.T. Joshi, J

Bench : Division Bench

Advocate : Prachi Pandya, Monica Salian, Pesi Modi, Manish Chhangani, Ravishekhar Pandey

Judgement

1. There is a delay of 24 days in the filing of the appeal. For the reasons stated in the application, the delay is condoned. The application is allowed.

2. Having heard the learned counsel for the parties, we direct the respondent to file a reply within three weeks. Three weeks thereafter to the appellant to file rejoinder. The matter would be listed for admission and for final disposal on December 08, 2021.

3. Parties are directed to take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.